

**CENTRAL ELECTRICITY REGULATORY COMMISSION NEW
DELHI**

Petition No. 191/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 07.12.2016 as a change in law event within the meaning of Article 10 of the above PPA.

Petitioner : RKMPPPL

Respondent : TSSPDCL & anr.

Date of Hearing: **7.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Hemant Singh, Advocate, RKMPPPL
Ms. Puja Priyadarshini, Advocate, UPPCL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made oral submissions seeking in-principle approval for the estimated costs of installing the FGD system.

2. The learned counsel for the Respondent UPPCL, raised objections on the maintainability of the Petition and prayed for four weeks' time for filing its reply in the matter. In response, the learned counsel for the Petitioner prayed for two weeks' time to file its rejoinder to the said reply.

3. The Commission, after hearing the learned counsel for the parties, directed as under:

(a) Issue notice to the Respondents, subject to 'just' exceptions;

(b) The Respondents are permitted to file their replies on or before **12.11.2024** after serving a copy to the Petitioner, who may file its rejoinder by **28.11.2024**. Pleadings shall be completed by the parties by the due date mentioned.

4. The Petition shall be listed for hearing on **5.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

